

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 22/TT/2014

Subject : Determination of transmission tariff from COD to 31.3.2019 for Fibre Optic communication system (847.124 km) in lieu of existing United Load Despatch and Communication (ULDC) Microwave Links (Part-II) in Northern Region.

Date of Hearing : 6.10.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : NTPC and 20 others

Parties present : Shri Jasbir Singh, PGCIL
Shri A.K. Hisab, PGCIL
Shri S.S Raju, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri Subhash C. Taneja, PGCIL
Shri K.K Jain, PGCIL
Shri S.K Venkatesan, PGCIL
Shri M.M Mondal, PGCIL
Shri K. Nayak, NHPC
Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri Arvind Agrawal, RRVPNL
Ms. Sheela Mishra, RRVPNL
Shri R.S. Dahiyr, HVPNL
Shri Gaurav Sharma, HVPNL
Shri Vikas Sharma, PDD, Jammu and Kashmir

Record of Proceedings

The representative of the petitioner submitted that:-



- a) The petition has been filed for the approval of transmission tariff for fibre optic communication system in Northern Region. The scheme was approved in the 12th NRPC meeting held in May 2009. The detailed FR cost was prepared after the approval of the NRPC;
- b) Out of total 4488 kM fibre optic 3221.833 km fibre optic was completed upto 1.4.2013 which was dealt in petition No. 240/TT/2013. The 530.621 km optic fibre has been commissioned in 1.1.2013 which is being dealt in the instant petition; and
- c) The Investment Approval (IA) was accorded on 25.3.2010. As per the IA, the project is scheduled to be commissioned within 30 months from the date of IA. Accordingly, the asset is to be completed by 1.10.2012, against which the instant asset was commissioned on 1.10.2013. Hence, there is 12 months delay in commissioning of the asset. The delay was mainly on account of late confirmation by UPPTCL, inclusion of PTCUL and heavy foggy condition. Requested to condone the time over-run of 12 months and allow tariff as claimed in the petition.

2. The Commission directed the petitioner to file the following information, on affidavit by 20.11.2015 with a copy to the respondents in order to work out the final tariff:-

- a) The reason for variation of cost per km from ₹2.4 lakh to ₹7.53 lakh along with details of communication accessories such as no. of SDH/DCPS etc;
- b) The instant petition has included ₹1.6 lakh communication equipment accessories for PTCUL system in the instant petition whereas optical fibre cable (56.143 km) was been considered in Petition No. 139/TT/2014. Similarly for Punjab 21 km of OFC was considered under the instant petition and 23.79 km OFC in Petition No.139/TT/2014. Explain how COD of part elements and part accessory was achieved? and
- c) NRLDC certificate in terms of Regulation 4(4) of 2014 Tariff Regulations.

3. The Commission directed the respondents to file their reply by 4.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 14.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on available records.



4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

